

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2021

- Subject : Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 14 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking directions to the Respondent for issuance of Renewable Energy Certificates.
- Date of Hearing : 28.5.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member
- Petitioner : Roshni Powertech Private Limited (RPPL)
- Respondent : National Load Despatch Centre (NLDC)
- Parties Present : Shri Venkatesh, Advocate, RPPL
Shri Suhael Buttan, Advocate, RPPL
Shri Abhishek Nangia, Advocate, RPPL
Shri Akshay Babu, RPPL
Shri Ashok Rajan, POSOCO
Shri Kailash Chand Saini, POSOCO
Shri Gajendra Singh Vasava, POSOCO

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking direction to the Respondent, NLDC to issue 77,922 Renewable Energy Certificates to the Petitioner for the period from August, 2012 to May, 2014 at the floor price of Rs. 1500/MWh as determined by the Commission in its order dated 23.8.2011 in Suo Motu Petition No. 142/2011. The learned counsel requested to admit the Petition.

3. After hearing the learned counsel for the Petitioner, the Commission ordered as:

- a) Admit. Issue notice to the Respondent.
- b) The Petitioner to serve copy of the Petition on the Respondent immediately, if not already served and the Respondent to file its reply, if any, by 24.6.2021 after serving to the Petitioner, who may file its rejoinder, if any, by 16.7.2021.

c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**